

Anti-discrimination clause in Real Estate Act

444. SHRI D. KUPENDRA REDDY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether there is any proposal to bring in anti-discrimination clause by amendment to the Real Estate Act; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) and (b) There is no proposal to amend the Real Estate (Regulation and Development) Act, 2016 to bring in anti-discrimination clause. The draft rules prepared by the Ministry for Union Territories (UTs) without legislature under Section 84 of the Act, however, incorporates a provisions in this regard.

‘Housing for All’ in Maharashtra

445. SHRI D. P. TRIPATHI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the mission ‘Housing for All’ has started to fully operate in Maharashtra;

(b) if so, the number of beneficiaries district-wise; and

(c) whether Mumbai has been given a priority status for alleviating poverty and urban slums under this mission and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) to (c) State Government of Maharashtra has signed Memorandum of Agreement (MoA) with the Ministry for the implementation of the Pradhan Mantri Awas Yojana-Housing for All (Urban){PMAY(U)} Mission and 51 cities proposed by the State have been approved for inclusion in the mission. State Government of Maharashtra has not proposed inclusion of Mumbai city in the PMAY (U) mission. The State Government has informed that Slum Rehabilitation Authority (SRA) is responsible for implementation of Slum Rehabilitation Scheme in Mumbai. A total of 18 projects from the State of Maharashtra for the construction of 1,01,701 Dwelling Units (DUs) have been approved for Central Assistance under the mission. District-wise details of household beneficiaries of Maharashtra under PMAY (U) is given in Statement.

Statement*District-wise Details of Household Beneficiaries of Maharashtra Under PMAY (U)*

Sl. No.	District	No. of Projects	Central Assistance involved (₹ in crore)	No. of Household Beneficiaries
1.	Akola	1	18.62	1,241
2.	Amravati	1	92.37	6,158
3.	Palghar	3	129.17	8,611
4.	Raigad	4	89.72	5,981
5.	Solapur	2	473.56	32,356
6.	Thane	7	710.31	47,354
GRAND TOTAL		18	1,513.74	1,01,701

Housing to EWS in Delhi

446. SHRI PARVEZ HASHMI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether there is plan to provide house to Economically Weaker Sections (EWS) in Delhi;

(b) whether Government has provided and constructed some houses under this scheme; and

(c) the number of dwelling units constructed and handed over to EWS people in the last three years, till June, 2016?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) to (c) In pursuance of the Government's vision of facilitating housing to all by 2022, the Government has launched "Pradhan Mantri Awas Yojana (PMAY)-Housing for All (HFA) (Urban)" Mission on 25.6.2015 with the aim to provide assistance to States/UTs in addressing the housing requirement of the slum dwellers and urban poor [Economically Weaker Sections (EWS)/Low Income Group (LIG) Categories]. For participating in this Mission, as a first step the States and UTs are required to sign Memorandum of Agreement (MoA) by agreeing to implement six mandatory conditions with timelines. The Government of National Capital Territory of Delhi has not signed the MoA.

The Government of NCT of Delhi has, however, implemented the Basic Services to the Urban Poor (BSUP) component of Jawaharlal Nehru National Urban Renewal